

Serial No. of Order	Date of Order	Order with Signature
3	2-7-96	<p>Heard Shri A.C.Mohanty, counsel for the applicant and Shri Akhaya Misra, Additional Standing Counsel for the Respondents. The applicant was appointed as a Driver in XXXXX Ordnance Factory, Bolangir in 1985 and was confirmed in the service. By order dated 2.8.1994 he was removed from service. He preferred an appeal which was disposed of on 22.12.1995.</p> <p>In this application the applicant claims that he has not received his General Provident Fund, General Insurance, Project Allowance, Dearness Allowance from October 1993 to August 1994 and Extra Duty Allowance, etc. After hearing the applicant's counsel and Additional Standing Counsel for the Respondents, this application can be disposed of by giving a suitable direction to the General Manager, Ordnance Factory, Bolangir (Respondent No.2). The applicant has not annexed any representation made before the Respondent No.1 for redressal of his grievance although he states that on several occasions he has requested the Respondents to consider his claim of xi retiral benefits and pay them. To cut short the matter, the applicant is directed to make a self-contained representation on or before 20.7.1996 before the Respondent No.1, the General Manager, Ordnance Factory, Bolangir, who within four weeks from the date of receipt of the applicant's representation, shall dispose of the same by a reasoned order.</p> <p>The Original Application is disposed of. <i>Prasanna</i> MEMBER (ADMN.)</p> <p style="text-align: right;">Order dt 28.5.96 For admission with interim Prayer. Adj. to 2.7.96 Bench 1-7-96</p>